



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 100 Dispur, Thursday, 16th February, 2023, 27th Magha, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 16th February, 2023

No. LGL.245/2022/10.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 10th February, 2023 is hereby published for general information.

ASSAM ACT NO. XV OF 2023

(Received the assent of the Governor on 10th February, 2023)

**THE ASSAM INDUSTRIAL INFRASTRUCTURE DEVELOPMENT
CORPORATION (SECOND AMENDMENT) ACT, 2022**

AN ACT

further to amend the Assam Industrial Infrastructure Development Corporation Act, 1990.

Preamble

Whereas it is expedient further to amend the Assam Industrial Infrastructure Development Corporation Act, 1990 hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. I
of 1991

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Industrial Infrastructure Development Corporation (Second Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 52

2. In the principal Act, in section 52, for the words "imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees, or with both" appearing after the words "punishable with", the words "fine which may extend to ten thousand rupees" shall be substituted.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.